

ACTIVE TIMES



PUBLIC NOTICE

Notice is hereby given to the public at large on behalf of our client who is negotiating to purchase and acquire from Mrs Hetal Nilesh Mehta of E-6, Nemikrishna CHS Ltd, Jethwa Nagar, V. L. Road, Kandivali West, Mumbai 400067 (hereinafter referred to as "Owners") all their right, title, interest and benefits in schedule Flat which was originally owned by Smt. Shradaban Jayantilal Seth and which Flat is more particularly described in the Schedule hereunder written.

Any person entity having any claim against, in to or upon the said flat or shares or any part thereof by way of sale, exchange, inheritance, agreement, contract, mortgage, easement, gift, lease, lien, charge, trust, right of residence, maintenance or otherwise howsoever are hereby required to notify the same in writing along with supporting documentary evidence to the undersigned, at its office at: Office No.5, 1st Floor, Shree Mahavir Chambers, 7/5, Banaji Street Off Cawasji Patel Street, Fort, Mumbai -400 001, (email id: ms-legalvis@rediffmail.com) (Contact Nos: +91 93722 72220, +91 81080 00123) within 14 days from the date hereof, failing which our client shall complete the transaction without reference to the claim and/or objection and any claim and/or objection, if any, shall be considered as waived and/or abandoned.

THE SCHEDULE ABOVE REFERRED TO:

Flat No.E-6, admeasuring about 240 sq. ft. carpet area, on the Fourth Floor of the "E" Wing of the building known as "Nemi Krishna" of the Nemi Krishna Co-operative Housing Society Limited, lying and being situated at Jethwa Nagar, Vasanti Laji Road, Kandivali (West), Mumbai - 400 067, on the piece and parcel of land bearing CTS No. 4 and 4.1 to 26 Akurli Survey No.Hissa No.48, CTS No.344, 344A and B Poisar Survey No./Hissa No.87 (2 part) and CTS No.344A, 1 to 64 Poisar Survey No./Hissa No.86 and 87 (2 part), under MCGM's "R" Ward No.1404, Street No. 408(A), Vasanti Laji Road, along with 5 fully paid up shares of Nemi Krishna CHS Ltd. No. 50 each issued under Share Certificate No.53 dated 15.06.1992, having distinctive Nos.261 to 265 (both inclusive).

Dated this 10th day of December, 2022. [Ms. Legal Vision] Advocates

PUBLIC NOTICE

Notice is hereby given that our clients M/s Facile Engineering Pvt. Ltd are the present owners in respect of the Plot and Villa mentioned more elaboratively in the Schedule hereunder written.

A registered Agreement to Lease of Plot and Villa/ Timber Chalei dated 11th May 2007 executed between M/s. Jagan Commercial Corporation Ltd. as the Lessor & Dr. Sushil Chandra and Mr. Rishi Chandra as the Lessees, the said Lessees became the first owners of the said Plot and Villa & the said Agreement is a part of the Chain document vide registration No. LV/2265/1/161 (hereinafter is attributed as the "FIRST AGREEMENT").

Subsequently, then after a period of 5 years an Agreement to Assign dated 25th June 2012 was executed between Dr. Sushil Chandra and Mr. Rishi Chandra as the Assignor, Ambej Valley Limited as the Assignee and M/s Facile Engineering Pvt. Ltd. as the Assignee, (hereinafter is attributed as the "SECOND AGREEMENT").

Whereas the original First Agreement between M/s Sahara India Commercial Corporation Ltd. & Dr. Sushil Chandra and Mr. Rishi Chandra, is misplaced and is presumed to be not beyond traceable, My client M/s Facile Engineering Pvt. Ltd. as the current and absolute owner of the said Plot and Villa, has lodged a Non-Cognizable (in Short "NC" Complaint vide no. 53402/2022 dated 9th December 2022 with Malad (West) Police Station.

Whereas the original Second Agreement between Dr. Sushil Chandra and Mr. Rishi Chandra, Ambej Valley Limited & M/s Facile Engineering Pvt. Ltd. is very much intact and lying in the custody of our clients.

Whereas any person who is having the custody of the First Agreement and the same to us at the address mentioned hereinbelow.

Whereas any person is having any claims in respect of said Plot and Villa or any part thereof by way of sale, mortgage, right title, interest possession, inheritance, gift, charge, encumbrance, easement, trust, agreement, lease, lien, charge or otherwise howsoever or whatsoever are required to make the same known in writing to the undersigned within 14 days on date of publication of this notice at the below mentioned address. If no claim is received within 14 days from the date of publication of this notice, it shall be presumed and/or deemed that there are no such claims and if any, the same have been waived and/or abandoned and my clients shall be free to proceed with any kind of transaction in respect of below mentioned residential premises without reference to any such claims.

Schedule of Premises.

All that piece and parcel of land or ground portion admeasuring 4011 sq. mtrs or 0.4011 Hectares out of the said Land bearing Gat No.19, Villa No. 108, of Village Peth Shahpur Taluka Mulshi, District Pune within the Registration Sub-District of Taluka Mulshi, District Pune and within the limits of the Group Gram Panchayat of Village (Ambavane) and which land is part of the said Land layout submitted for revision to the Office of the Collector District Pune in respect of lands admeasuring in the aggregate Hectares 891 & 86 Acres and the Additional Lands situated in Villages Ambavane, Visakhhar, Peth Shahpur, Kolvadi, Nandgaon, Pongar, Pongar and Khumbhari all situate, lying and being in Taluka Mulshi and which portion contains Plinth No 108 as per such Final layout.

For Level-Up Law Advocates & Associates

(Adv. Dhvani Jayant Jarwala) Adhrit, Sales Office, Opp. Bata Showroom or Malad MTNL, S.V. Road, Malad (East), 400064.

PUBLIC NOTICE

Sandeep Jaswantal Dave a Member of the Anandvan Bhavan Co-operative Housing Society Limited having, address Near Mahavishnu Temple, Mira Gaonhan, Post- Mira Road, Thane - 401 107 and holding Shop No. 4, admeasuring 315 Sq. Ft. Built-up Area on the Ground Floor in the building of the society, died on 31-01-2021 without making any nomination.

The society hereby invites claims or objections from the heir or heirs or other claimants/ objector or objectors to the transfer of the said shares and interest of the deceased member in the capital/property of the society within a period of days from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/ objections for transfer of shares and interest of the deceased member in the period prescribed above, the society shall be free to deal with the shares and interest of the deceased member in the capital/property of the society in such manner as is provided under the bye-laws of the society. If no claims/objections are received within the period prescribed above, the society shall be free to deal with the shares and interest of the deceased member in the capital/property of the society in such manner as is provided under the bye-laws of the society. The claims/objections, if any, received by the society for transfer of shares and interest of the deceased member in the capital/property of the society shall be dealt with in the manner provided under the bye-laws of the society. A copy of the registered bye-laws of the society is available for inspection by the claimants/objectors, in the office of the society/with the secretary of the society between Saturday and Sunday between 12 PM to 6 PM from the date of publication of the notice till the date of expiry of its period.

For and on behalf of Anandvan Bhavan Co-operative Housing Society Limited Hon. Secretary

Place : Mumbai Date : 10-12-2022

PUBLIC NOTICE

TAKE NOTICE that the Mhada had issued original Allotment letter, correspondence Letter's, and its payment receipts in favor of original allottee Mr. Chandrakant Sina Karunakar in respect of Core House No. D-42, admeasuring 40 sq.mts. built-up area at Charkop (1) Bandhutwa Co-operative Housing Society Ltd., Plot No.445, RSC-39, Charkop Sector No.4, Kandivali (West), Mumbai - 400 067 which had been lost/ misplaced by my client Mr. Rajesh P. Kahar for which a local complaint is lodged at Charkop Police Station, Mumbai City bearing complaint No.53285-1022 dated 09.12.2022.

ANY PERSON or PERSONS having any claim or claims against or in respect of the aforesaid Allotment Letter, correspondence Letter's, payment receipts in respect of the above said core house and/or any other related documents and/or premises or any part thereof by way of any right, title or interest, mortgage, encumbrance, lease, lien, charge or otherwise howsoever are hereby requested to make the same known in writing with documentary proof to Mr. ANJU VINOD MORE, Advocate, Bombay High Court, having office in the name of MOR ASSOCIATES, at 85D-4, Gorai (1) Vishram CHS Ltd., RSC-1, Gorai-1, Borivali (West), Mumbai-400091, within a period of 14 days from the date hereof otherwise such claim or claims, if any, will be considered as waived and abandoned unconditionally and irrevocably. At Mumbai dated this 10th day of December, 2022.

ANJU VINOD MORE Advocate, Bombay High Court

PUBLIC NOTICE

TO WHOMSOEVER IT MAY CONCERN

This is to put on record that MR. DHIRAJ RAJAN BAJAJ AND MR. RAJAN G BAJAJ were the members of the ORCHID ENCLAVE CO-OP HOUSING SOCIETY, having address at 265E, Bellasis Road, Mumbai Central, Mumbai 400008 holding Unit No. 2703, A Wing, admeasuring 1325 sq. ft. on 27th floor in the building of the society and this is also to put on record that one of the co-owners Mr. RAJAN G. BAJAJ has expired at Mumbai on 16/05/2011;

(1) Mrs. JAYA W/d/o Rajan Bajaj, (2) Mr. Dhiraj S/o. Rajan Bajaj and (3) Mr. DINESH S/o. Rajan Bajaj claims to be the only heirs and legal Representatives of the deceased Rajan G. Bajaj and save and except the abovementioned persons the deceased Rajan G. Bajaj has left no other heir or legal representative behind him, entitled to the said Unit and in its Ownership rights.

My client hereby invites claims and/or objections from the heirs of the deceased co-owner or other claimants/objectors to transfer the said shares and interest of the deceased members in the capital/property of the society within a period of 14 days from the date of publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/objections for transfer of shares and interest of the deceased Member in the capital/property of the society.

If no claims/objections are received within the period prescribed above at the address of the undersigned, the undersigned on behalf of his client the Transferee shall be free to deal with the shares and interest of the deceased member in the capital/property of the society in such manner as is provided under the bye laws of the society. The claims/objections and/or Court order, if any, received by the undersigned for transfer of shares and interest of the deceased member in the capital/property of the society the undersigned shall on behalf of his client/Transferee, shall deal with the same in the manner provided under the bye laws of the society.

Please take this Public Notice under Appendix 6 (Under the Bye law No.34)

Place: Mumbai Date: 10/12/2022

Sd/- (A.R.PATNI) Advocate

Amirani Mansion Flat No.10, 1st floor, M.M.C.Road Mahim, Mumbai-400016 Mob: 9820272331

PUBLIC NOTICE

INVITATION FOR EXPRESSION OF INTEREST FOR SHREE SAI OTO TUBES MILL LIMITED (UNDER CIRP) OPERATING AT MUMBAI, MAHARASHTRA - 400092 (Under Regulation 36A(1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with CIN No.	SHREE SAI OTO TUBES MILL LIMITED CIN: U27320MH2010PLC207716
2. Address of the registered office	104A, JAGANNATH APARTMENT, ROKADIA LANE, BORIVALI WEST, MUMBAI - 400092.
3. URL of website	num.hdfccoe@somtl.com
4. Details of place where majority of fixed assets are located	Survey No. 27B, Village - Kanayabai, Behind Asian Motor Bhachar Bhuj Highway, Tal., Bhuj Kutch, Gujarat - 370001.
5. Installed capacity of main products/ services	500 tonnes per month of ERW tubes production capacity after the maintenance of machineries.
6. Quantity and value of main products/ services sold in last financial year	As per Audited Financial Statement of FY 2021-2022 Rs. 4,48,68,833/- FY 2020-21 Rs.4,81,13,837/- Quantity: Not ascertained.
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	104A, JAGANNATH APARTMENT, ROKADIA LANE, BORIVALI WEST MUMBAI-400092.
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	The detailed Invitation for Expression of Interest (EOI) mentioning eligibility criteria can be sought by an email to: ipvishnuakabra@gmail.com
10. Last date for receipt of expression of interest	12th January, 2023
11. Date of issue of provisional list of prospective resolution applicants	24th January, 2023
12. Last date for submission of objections to provisional list	27th January, 2023
13. Process email ID to submit EOI	ipvishnuakabra@gmail.com

Vishnu Kant Kabra Resolution Professional - I (BBI) Registration No.: IBBMIPA-001/PP-P-02178/2022-2022/13747 903, Mayfair Greens, S.V.Road, Kandivali West, Mumbai-400067. Date: 10/12/2022, Place: Mumbai For Shree Sai Oto Tubes Mill Limited (Under CIRP)

PUBLIC NOTICE

Sandeep Jaswantal Dave a Member of the Anandvan Bhavan Co-operative Housing Society Limited having, address Near Mahavishnu Temple, Mira Gaonhan, Post- Mira Road, Thane - 401 107 and holding Shop No. 2, admeasuring 305 Sq. Ft. Built-up Area on the Ground Floor in the building of the society, died on 31-01-2021 without making any nomination.

The society hereby invites claims or objections from the heir or heirs or other claimants/ objector or objectors to the transfer of the said shares and interest of the deceased member in the capital/property of the society within a period of days from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/ objections for transfer of shares and interest of the deceased member in the capital/property of the society. If no claims/objections are received within the period prescribed above, the society shall be free to deal with the shares and interest of the deceased member in the capital/property of the society in such manner as is provided under the bye-laws of the society. The claims/objections, if any, received by the society for transfer of shares and interest of the deceased member in the capital/property of the society shall be dealt with in the manner provided under the bye-laws of the society. A copy of the registered bye-laws of the society is available for inspection by the claimants/objectors, in the office of the society/with the secretary of the society between Saturday and Sunday between 12 PM to 6 PM from the date of publication of the notice till the date of expiry of its period.

For and on behalf of Anandvan Bhavan Co-operative Housing Society Limited Hon. Secretary

Place: Mumbai Date : 10-12-2022

NOTICE

APPENDIX - 16 [Under the Bye-law No.35]

The Form of Notice, inviting claims or objections to the transfer of the shares and the interest of the Deceased Member in the Capital/Property of the Society.

Shri/Smt. Rameshwar Prasad Gupta a Member of the Shagan Arcade Premises Co-operative Premises Society Ltd., having address at: Unit No. F-06A in the society, died on or around 13-Nov-2021 without making any nomination.

The society hereby invites claims or objections from the heir or heirs or other claimants/objector or objectors to the transfer of the said shares and interest of the deceased member in the capital/property of the society within a period of fifteen days from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/objections for transfer of shares and interest of the deceased member in the capital/property of the society. If no claims/objections are received within the period prescribed above, the society shall be free to deal with the shares and interest of the deceased member in the capital/property of the society in such manner as is provided under the bye-laws of the society. The claims/objections, if any, received by the society for transfer of shares and interest of the member in the capital/property of the society shall be dealt with in the manner provided under the bye-laws of the society. A copy of the registered bye-laws of the society is available for inspection by the claimants/objectors, in the office of the society with the Secretary of the society between its working hours. 11.A.M to 06.P.M from the date of publication of the notice till the date of expiry of Fifteen days i.e. on or before 24-Dec-2022.

For and on behalf of Shagun Arcade Premises Co-operative Premises Society Ltd. Hon. Secretary

Place : Mumbai Date : 10-12-2022

PUBLIC NOTICE

Notice is hereby given to all that my clients viz. 1) Shri. Santosh Pandurang Kondege, 2) Sou. Sujata Santosh Kondege, 3) Smt. Nirmala Pandurang Kondege, 4) Shri. Manohar Pandurang Kondege, 5) Mr. Mahesh Pandurang Kondege, 6) Mrs. Sangita Mangesh Kondege, 7) Mr. Vinayak Mangesh Kondege, 8) Mr. Sujal Mangesh Kondege are Owners of House No. 532, area admeasuring 1218 Sq. Ft., constructed on land bearing Gut No. 677, admeasuring H.R. 0-08-10, situated Village Killa, Taluka Roha, Dist. Raigad who have represented Originally 1) Shri. Santosh Pandurang Kondege, 2) Sou. Sujata Santosh Kondege, 3) Smt. Nirmala Pandurang Kondege, 4) Shri. Manohar Pandurang Kondege, 5) Mr. Mahesh Pandurang Kondege, 6) Mr. Mangesh Pandurang Kondege, were the Owners of above said House No. 532. Whereas Mr. Mangesh Pandurang Kondege died intestate on 18/10/2019 leaving behind him 1) Mrs. Sangita Mangesh Kondege, 2) Mr. Vinayak Mangesh Kondege & 3) Mr. Sujal Mangesh Kondege as his legal heirs and representatives in respect of his Share in the said House.

All Persons including legal heirs, claiming any interest in the said House or any part thereof by way of sale, gift, lease, inheritance, exchange, mortgage, charge, lien, trust, possession, easement, attachment or otherwise howsoever are hereby required to make the same known to the undersigned at his Office No.3, Tare Compound, Near Krishna Hotel, Dahisar Check Naka, Dahisar E, Mumbai - 68, within 07 days from the date hereof, failing which it shall be presumed that there is no claim over the said House.

Sd/- Mr. Kiran E. Kochrekar K. K. Associates, Advocates.

Place : Mumbai Date : 10th December 2022.

PUBLIC NOTICE

NOTICE is hereby given to state that (1) Kamlesh Divakar Yadav and (2) Chhotelal Mangal Mourya, claiming to be the owners in respect of the under mentioned property and further that they have lost the original documents as mentioned below and are in process to lodge the Police Complaint with Concerned Police Station with respect to the same. (1) Kamlesh Divakar Yadav and (2) Chhotelal Mangal Mourya is also intending to sell the property to my clients, for which my client is investigating the title s.

All person's having any claim, right, title or interest in the said property mentioned in the schedule hereunder written by way of sale, mortgage, charge, lien, gift, use, trust, possession, inheritance, decree, award, order, deposit or in any other manner howsoever are hereby requested to make the same known in writing along with the Certified copies of such documents to the undersigned at my office i.e. Advocate Nevil Chhedha, Chhedha & Associates, Shop No.7 & 8, Ground Floor, Madhur CHSL, T.P.S. 56th Road, Near Veer Savarkar Garden, Borivali (West), Mumbai - 400 092, within 15 (Fifteen) days from the date hereof otherwise the transfer shall be completed without any reference to such claim and the same will be considered as waived. Any replies to this Public Notice in the form of or by way of Public Notice will not be entertained or admitted.

THE DETAILS OF ORIGINAL DOCUMENT LOST/ MISPLACED:

1. Original Release Deed in favour of Sunita Narendra Adhya & Amit Narendra Adhya.
2. Original Agreement between Sunita Narendra Adhya & Amit Narendra Adhya and Sharukh Dinshaw Irani, Viraf Dinshaw Irani & Dara Dinshaw Irani.
3. Original Agreement between Sharukh Dinshaw Irani, Viraf Dinshaw Irani & Dara Dinshaw Irani and Pradip Narayan Churi, Shailesh kashinath Save, Satish Kashinath Save, Jal Sam Irani, Sharukh Jal Irani & Shankar Ganpat Indulkar.
4. Original Agreement between Pradip Narayan Churi, Shailesh kashinath Save, Satish Kashinath Save, Jal Sam Irani, Sharukh Jal Irani & Shankar Ganpat Indulkar and Upendra Ramji Bahai Rai & Vipul Vishnu Patel
5. Original Agreement between Upendra Ramji Bahai Rai & Vipul Vishnu Patel and Dr. Annes Ahmed Shafiq Ahmed, Rafik Hanif Khan, Faizan Ahmed Ijharul Haq & Makbul Ahmed Ansari.
6. Original Agreement between Dr. Annes Ahmed Shafiq Ahmed, Rafik Hanif Khan, Faizan Ahmed Ijharul Haq & Makbul Ahmed Ansari and Mohamed Harun Abdul Razak Mansyari.
7. Original Agreement between Mohamed Harun Abdul Razak Mansyari and Hasmukh Tribhuvan Gondhviya & Bihishan Shivlal Pawar.

THE SCHEDULE ABOVE REFERRED TO:

All that piece and parcel of Grass Lands free from all encumbrances situated, lying and being at Village - Amboli, Taluka Dahanu, within the limits of Gram Panchayat Amboli, Panchayat Sarant and Taluka Dahanu within the limits of Zilla Parishad Thane and within the limits of Registration District Thane and Sub-Registration District Dahanu and more particularly described below:

Gut Kramank	Bhumapan Kramankcha	Area (H-R)	Pot Kharaba (H-R)	Assessment Rs.-P
144	1	0-60-0	-	-

The said property is bounded on four sides as under: On or towards East : National Highway No.8 On or towards West : Land of Gut No.145 and 156 On or towards North : Land of Gut No.146 On or towards South : Land of Gut No.144 part of Maqbul Gagan

Dated this 10th day of December, 2022.

Sd/- Nevil Chhedha (Advocate, High Court)

PUBLIC NOTICE

Take notice that Mr. Pandurang Keshav Patil who was the owner of the Flat No. A/202, Second Floor, New Atlanta Co-Operative Housing Society Ltd., Near Waghesha Housing Hills, Station Road, admeasuring 600 Sq. Ft. Built up area Survey No. 59, Plot No. 6 & 7, Village - Nilemore, Nallasopara - West, Taluka Vasai, District Palghar (hereinafter referred to as "the said Flat") died on 15/11/2000 leaving behind him the following legal heir (1) Smt. Shubhangi Pandurang Patil (Wife) 2) Prasad Pandurang Patil (Son) 3) Sandeep Pandurang Patil (Son) 4) Avinash Pandurang Patil (Son) & 5) Mrs. Vajjyanti Kiran Raut (Daughter) as his only legal heirs. After his death the said flat has been transferred by the concerned society in favour of his wife Smt. Shubhangi Pandurang Patil after completion of legal formalities by her as per the Bye laws of the Society. Thereafter by Deed of Gift dated 08/02/2021 Smt. Shubhangi Pandurang Patil gifted the said Flat to her son - Prasad Pandurang Patil and registered the said Deed of Gift bearing registration No. Vasai4 - 1360 - 2021 dated 08/02/2021. All the other legal heirs mentioned have executed the said Deed of Gift as the Confirming Parties. The concerned society transferred the said Flat and the Share Certificate in favour of Prasad Pandurang Patil. Now Prasad Pandurang Patil wishes to sell the said Flat to the concerned Purchaser. The said Purchaser wishes to avail home loan from the concerned Bank by mortgaging the said flat. Any person's having any kind of interest, claims, objections against the said Flat either by way of inheritance, mortgage, possession, Sale, Gift, Lease, Lien, Charge, Trust, License, Maintenance, Easement or otherwise howsoever are hereby required to make the same known in writing to the undersigned at her office address mentioned below within 14 days from the date of this Notice failing which the concerned authority may proceed further without reference to such claims and same is if any will be considered as waived or abandoned.

Dated this : 10th day of December 2022.

Sd/- Adv. Nutan Prakash Pawar, 9, Kalpana Complex, Station Road, Panchal Nagar, Nallasopara - West, District Palghar 401 203.

PUBLIC NOTICE

Notice is hereby given to the public in general and to the Borrowers/Co-Borrowers/Guarantors in particular, that under mentioned properties mortgaged to Magma Housing Finance Ltd has now been renamed as Poonawalla Housing Finance Ltd (PHFL) vide Certificate of Incorporation, the possession of which had been taken by PHFL's Authorized Officer under Sec 13(4)/14 of SARFAESI Act, will be sold through e-auction as per terms mentioned below for recovery of PHFL's outstanding dues with applicable interest, charges, and costs etc. The property described sold on "AS IS, WHERE IS, WHATEVER THERE IS AND WITHOUT RECOURSE BASIS" under Rule 8 & 9 of Security Interest (Enforcement) Rules.

For detailed T&Cs of sale, please refer to link provided in PHFL's Secured Creditor's website i.e. www.poonawallahousing.com

For details and queries on purchase and sale, contact Mr. Iqbal Alam at +91 9958195453

The intending bidders/purchasers are advised to visit PHFL Branch and the auction properties, and make his own enquiry and ascertain additional charges, encumbrances and any third-party interests and satisfy himself/herself/inself in all aspects thereto before submitting the bids. All statutory dues like property taxes, electricity/water dues and any other dues, if any, attached to the property to be ascertained and paid by the successful bidder.

The intending bidders/purchasers are required to mandatorily register themselves for e-bidding, and avail online training on e-auction on below mentioned auction service provider's web portal https://DisposAluHub.Com and obtain login ID and Password in advance. M/s. NexGen Solutions Private Limited - #203, 2nd Floor, Shree Shyam Palace, Sector: 4&5 Crossing, Railway Road, Gurugram - 122 006 (Contact no. +91 93100 29933/+91 98100 29926/+91 124 4 233 933). Contact Client Service Delivery (CSD) Cell no. (M)+91 93100 29933/+91 98100 29926 (TEL) +91 124 4 233 933. Email id: -CSD@DisposAluHub.Com. The intending bidder/purchaser is required to submit amount of Earnest Money Deposit (EMD) by way of NEFT/RTGS/DD in favour of "Poonawalla Housing Finance Limited", ICICI BANK LTD. Account No.:000651000460; IFSC Code: ICIC0000006, 20, R.N. Mukherjee Road, Kolkata-700001 drawn on any nationalized or scheduled Bank by 03/01/2023. After web portal registration, intending bidder/purchaser is required to get copies of the bid documents uploaded, e-mailed and send self-attested copy to Authorized Officer, Mr. Nitesh Pawar, Address- Branch Off Unit: 205, 2nd Floor, Lotus Park, Road No 16, Thane West, Maharashtra-400604. Mobile no. 9967008051, e-mail ID niteshpawar@poonawallahousing.com

POONAWALLA HOUSING FINANCE LTD. (FORMERLY KNOWN AS MAGMA HOUSING FINANCE LTD)

Registered Office: 602, 6th FLOOR, ZERO ONE IT PARK, SR. No. 79/1, GHORPADI, MUNDHWA ROAD, PUNE - 411036 Branch Off Unit: 205, 2nd Floor, Lotus Park, Road No 16, Thane West, Maharashtra-400604.

E-AUCTION - SALE NOTICE Sale of secured immovable asset under SARFAESI Act

Proposal No. Customer Name (A)	Demand Notice Date and Outstanding Amount (B)	Nature of Possession (C)	Description of Property (D)	Reserve Price (E)	EMD (10% of RP) (F)	EMD Submission date (G)	Incremental Bid (H)	Property Inspection Date & Time (I)	Date and time of Auction (J)	Known encumbrances / Court cases if any (K)
Loan No. HM/0491/H/17/100010 CHANDRABHAL RAO (BORROWER)	Notice date: 25/05/2019 Rs. 12,64,238/- Rupees Twelve Lakhs Sixty Four Thousand Two Hundred Thirty Eight Only) payable as on 13/05/2019 along with future interest @ 11.79% per annum.	Physical	ALL THAT PIECE AND PARCEL OF MORTGAGE PROPERTY OF FLAT NO.04, GROUND FLOOR, C-WING, SECTOR 7, BLDG NO 1, DREAM CITY, SHIGAON RD EAST, VILLAGE-BOISAR, TAL-PALGHAR, ADMEASURING AREA OF THE FLAT 380 SQ.FT. S.NO. 74/2, S.NO. 74/1, S.NO. 75, S.NO. 76, S.NO. 85, DIST-PALGHAR, MUMBAI/PIN 401051	Rs. 573,521/- (Rupees Five Lakh Seventy Three Thousand Five Hundred Twenty One Only)	Rs. 57,352/- (Rupees Fifty-Seven Thousand Three Hundred Fifty Two Only)	03/01/2023	10,000/-	28/12/2022 (11AM - 4PM)	04/01/2023 (11AM - 2PM)	NIL
Loan No. HL/0491/H/18/100015 IMTIYAZ AZIZ MALADA (BORROWER)	Notice date: 23/06/2021 Rs. 3017115/- (Rupees Thirty Lakh Seventeen Thousand One Hundred Fifteen Only) payable as on 23/06/2021 along with interest @ 12.50% p.a. till the realization.	Physical	ALL THAT PIECE AND PARCEL OF MORTGAGE PROPERTY OF FLAT NO. 301, 3RD FLOOR, B WING, KRISHNA KUNJ, CTS No. 857, 858 & 859, VILLAGE TARAPUR, BOISAR WEST, TAL & DIST PALGHAR - 401501 THANE-MUMBAI PIN 401501	Rs. 10,20,600/- (Rupees Ten Lakh Twenty Thousand Six Hundred Only)	Rs. 10,20,600/- (Rupees Ten Lakh Two Thousand Sixty Only)	03/01/2023	10,000/-	28/12/2022 (11AM - 4PM)	04/01/2023 (11AM - 2PM)	NIL

For details and queries on purchase and sale, contact Mr. Iqbal Alam at +91 9958195453

The intending bidders/purchasers are advised to visit PHFL Branch and the auction properties, and make his own enquiry and ascertain additional charges, encumbrances and any third-party interests and satisfy himself/herself/inself in all aspects thereto before submitting the bids. All statutory dues like property taxes, electricity/water dues and any other dues, if any, attached to the property to be ascertained and paid by the successful bidder.

The intending bidders/purchasers are required to mandatorily register themselves for e-bidding, and avail online training on e-auction on below mentioned auction service provider's web portal https://DisposAluHub.Com and obtain login ID and Password in advance. M/s. NexGen Solutions Private Limited - #203, 2nd Floor, Shree Shyam Palace, Sector: 4&5 Crossing, Railway Road, Gurugram - 122 006 (Contact no. +91 93100 29933/+91 98100 29926/+91 124 4 233 933). Contact Client Service Delivery (CSD) Cell no. (M)+91 93100 29933/+91 98100 29926 (TEL) +91 124 4 233 933. Email id: -CSD@DisposAluHub.Com. The intending bidder/purchaser is required to submit amount of Earnest Money Deposit (EMD) by way of NEFT/RTGS/DD in favour of "Poonawalla Housing Finance Limited", ICICI BANK LTD. Account No.:000651000460; IFSC Code: ICIC0000006, 20, R.N. Mukherjee Road, Kolkata-700001 drawn on any nationalized or scheduled Bank by 03/01/2023. After web portal registration, intending bidder/purchaser is required to get copies of the bid documents uploaded, e-mailed and send self-attested copy to Authorized Officer, Mr. Nitesh Pawar, Address- Branch Off Unit: 205, 2nd Floor, Lotus Park, Road No 16, Thane West, Maharashtra-400604. Mobile no. 9967008051, e-mail ID niteshpawar@poonawallahousing.com

Vishnu Kant Kabra Resolution Professional - I (BBI) Registration No.: IBBMIPA-001/PP-P-02178/2022-2022/13747 903, Mayfair Greens, S.V.Road, Kandivali West, Mumbai-400067. Date: 10/12/2022, Place: Mumbai For Shree Sai Oto Tubes Mill Limited (Under CIRP)

POONAWALLA HOUSING FINANCE LTD. (FORMERLY KNOWN AS MAGMA HOUSING FINANCE LTD)

Registered Office: 602, 6th FLOOR, ZERO ONE IT PARK, SR. No. 79/1, GHORPADI, MUNDHWA ROAD, PUNE - 411036 Branch Off Unit: 205, 2nd Floor, Lotus Park, Road No 16, Thane West, Maharashtra-400604.

E-AUCTION - SALE NOTICE Sale of secured immovable asset under SARFAESI Act

Proposal No. Customer Name (A)	Demand Notice Date and Outstanding Amount (B)	Nature of Possession (C)	Description of Property (D)	Reserve Price (E)	EMD (10% of RP) (F)	EMD Submission date (G)	Incremental Bid (H)	Property Inspection Date & Time (I)	Date and time of Auction (J)	Known encumbrances / Court cases if any (K)
Loan No. HM/0491/H/17/										